श्री ब॰ रा॰ सगत: जो कुछ पार्लियामेंट में हमने घोषगा की है उससे हमारा पूरा कमिट गेंट है। इससे प्रधिक घौर क्या श्राद्वासन माननीय सदस्य को दूं।

श्री झटल बिहारी वाजपेयी: म्रापका बयान उससे खिलाफ़ है।

श्री ब॰ रा॰ भगत: जहां तक माननीय वाजपेयी जी ने यह कहा कि श्री के॰ बी॰ लाल ने ऐसा कहा था, मैं उनको बताना चाहता हूं कि वह वहां थे भी नहीं। दो दिन बाद श्राये थे इसलिए माननीय सदस्य को जो सूचना दी गयी वह गलत है। वह प्रैस कानफरेन्स में नहीं थे श्रीर सम्वाददाताश्रों से कोई ऐसी बात नहीं कही गई थी कि उसको छापें या न छापें ऐसी बात मेरी तरफ से कोई नहीं हई।

एक बात माननीय सदस्य ने यह कही कि चोरी छिपे यह कम्पनी चीन से व्यापार करेगी इसके लिए हम क्या उपाय करेंगे यह बतायें। तो मैंने कहा कि जब कम्पनी बनेगी तब इन वातों पर ठीक से गौर किया जाएगा कि बहां टेड करना है, कि कन्टी से टेड करना है। यह कहना कि भारती व्यापारियों से टेड करें, तो मैं बताना चाहता हं कि जो भारतीय श्रोरिजिन के लोग वहां हैं उसमें श्रधिकांश, 80 फीसदी लगभग भारतीय सिटिजन नहीं हैं, हांगकांग के सिटिजन हैं। वहां चीनी हों या भारतीय हों, भारतीयों की संख्या बहुत कम है ग्रीर उनके हाथ में टेड बहुत मामुली है जब तक वहाँ के स्थानीय व्यापारियों को टेड काउन्सिल से सम्बन्ध नहीं करेगा तब तक व्यापार बढ़ने की कोई सम्भावना नहीं है। इन सब बातों को देख कर फैसला करेंगे कि जौडंट कम्पनी अर्थ पैटर्न वया हो । जहांतक रोक थाम का प्रवन है, जो व्यापार हम नहीं चाहते हैं भीर जो हमारे देश के हित में नहीं है उसको हम कदापि नहीं करेंगे।

13.02 hrs.

PAPERS LAID ON THE TABLE Fourth Five Year Plan

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI): I beg to lay on the Table a copy of "Fourth Five Year Plan 1969-74". [Placed in Library. See No. LT-3549/70]

Annual Accounts of the Post Graduate Institute of Medical Education and Research, Chandigarh

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): On behalf of Shri K. K Shah, I beg to lay on the Table—

(1) A copy of the Certified Accounts of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 1968-69 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post Graduate Instituate of Medical Education and Research, Chandigarh Act, 19-6. [Placed in Litrary See No. LT-3550/70]

Report of the Indian Delegation of the W.H.O. Regional Committee

(2) A copy of the Report of the Indian Delegation to the Twenty-second session of the W.H.O. Regional Committee for South-East Asia, held at Kathmandu from 29th September to 5th October, 1969. [Placed in Library. See No. LT—3551/70]

Riview and Annual Report of the Lubrizol India Ltd., Bombay

SHRI D R. CHAVAN: I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

 Review by the Government on the working of the Lubrizel India Limited, Bombay for the year 1968-69. (2) Annual Report of the Lubrizel India Limited, Bombay, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—3552/70]

Review and Annual Report of the Singareni Collieries Co. Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO); I beg to lay on the Table—

- A copy each of the following papers (Hindi version) under sub-section
 of section 619A of the Companies Act, 1956:—
 - Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1968-69.
 - (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1968-69 along with the Audited Accounts. [Placed in Library. Sec. No. LT— 553/70]

Aluminium (Control) order 1970

(2) A copy of the Aluminium (Control) Order, 1970 (Hindi and English versions) published in Notification No. S.O. 1103 in Gazette of India dated the 20th March, 1970 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [i'laced in Library. See No. LT—3554/70]

Agricultural Refinance Corporation Regulations, Central Excise Rules, Notification of the Customs Act.

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): On behalf of Shri P. P. ethi, I beg to lay on the Table—

(1) A copy of the Agricultural Refinance Corporation (Issue and Management of Bonds) Regulations, 1969, published in Gazette of India

- dated the 25th April, 1970, under sub-section (5) of section 46 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library. See No. LT—3555/76]
- (2) A copy of the Central Excise (Excise Amendment) Rules, 1970 (Hindi and English Versions) published in Notification No. G S.R. 689 in Gazette of India dated the 2nd May, 1970, under section 38 of the Central Excises and Salt Act, 1944. [P.aced in Library. See No. LT--3556/70]
- (3) A copy of Notification No. S.O. 1542 (Hindi and English versions) published in Gazette of India dated the 2nd May, 1970, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Lubrary. See No. LT—3557/70]

The Customs and Central Excise Duties Export Drawback Amendment Rules and Notifications

- (4) A copy each of the following Notification under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Nineteenth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 640 Gazette of India dated the 18th April, 1970.
 - (ii) The Customs and Central
 Excise Duties Export Drawback (General) Eighteenth
 Amendment Rules, 1970
 (Hindi and English versions)
 published in Notification No.
 G.S.R. 641 in Gazette of India
 dated the 16th April, 1970.
 - (iii) The Customs and Central Facise Duties Export Drawback (General) Eighteenth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 642 in Gazette of India dated the 18th April, 1970.